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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**T.P. No. 79/NCLT/AHM/2017 (New)
Gujarat High Court C.A. No. 178/2000 in C.P. No. 90/1999 (Old)**

Coram:

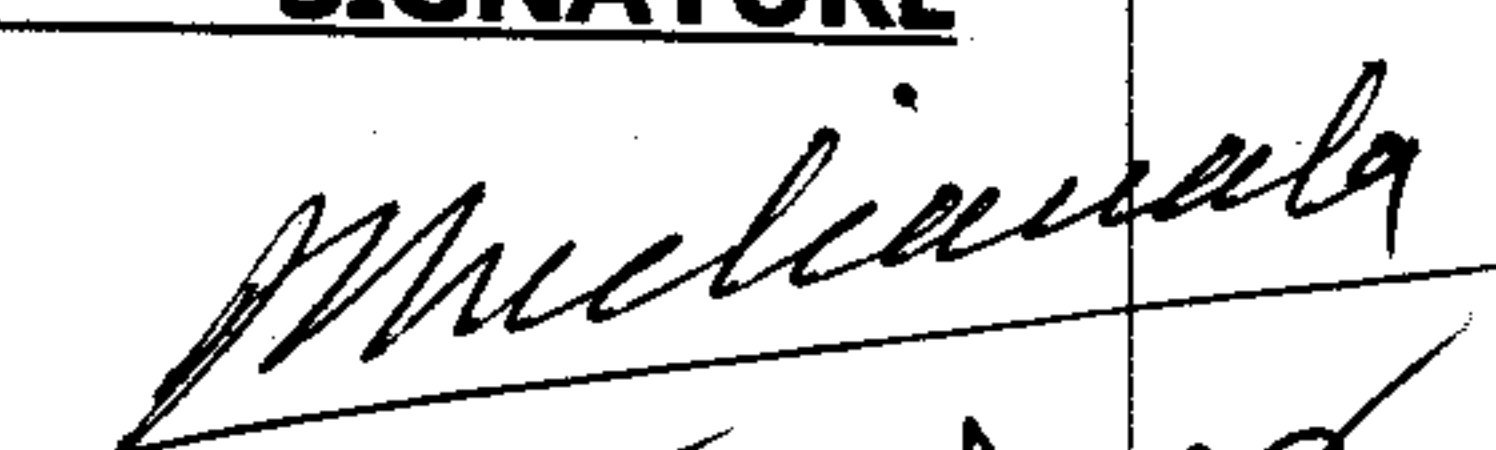
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2017**

Name of the Company: Janakkumar K Thakkar.
V/s
Maltiben Bhagwati.

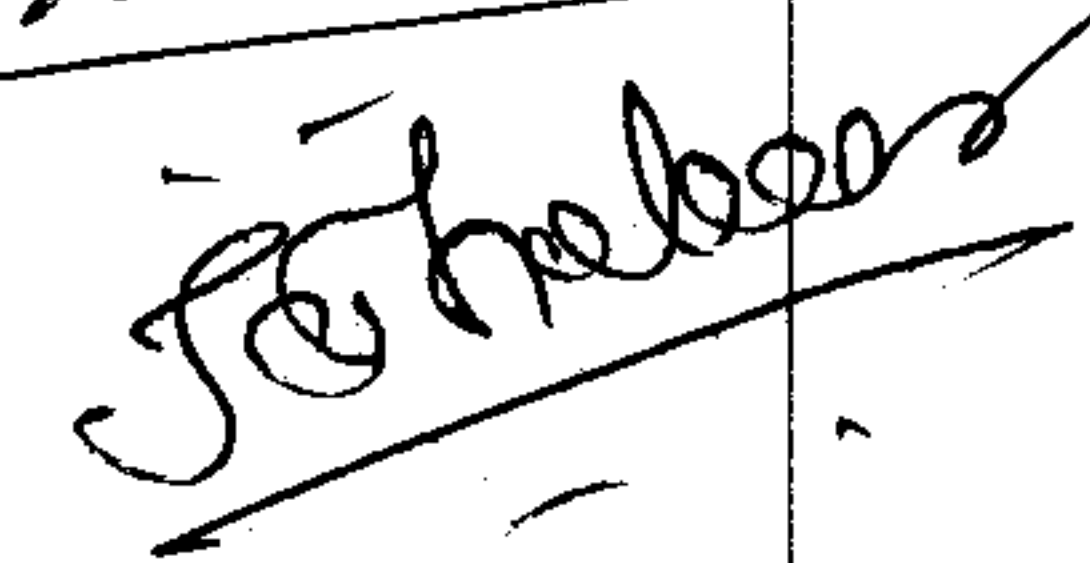
Section of the Companies Act: Section 392(2) of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	PAVAN S. GODIAWALA	ADVOCATE	RESPONDENT	
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2.	Janakkumar K. Thakkar			
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M.C. Bhagwati
replied

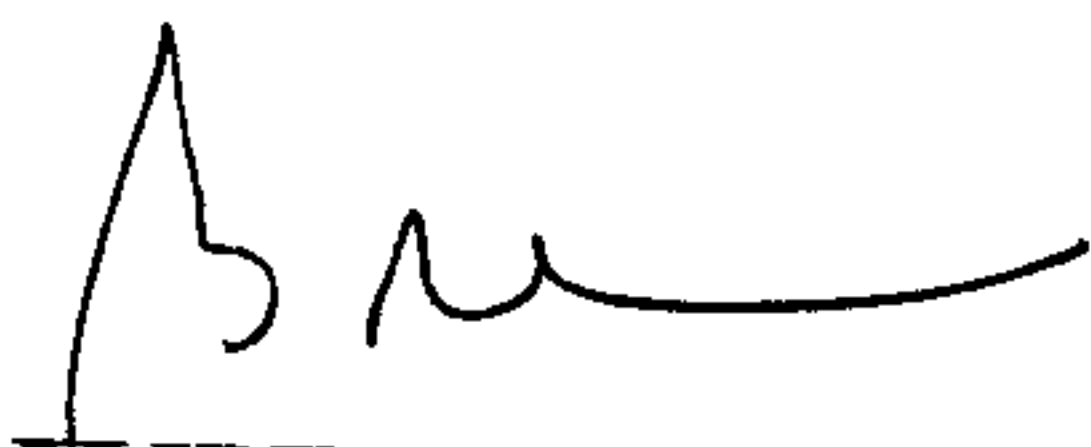


ORDER

Petitioner Mr. Janakkumar present. Learned Advocate Mr. Pavan Godiawala present for Respondent.

Learned Advocate Mr. Pavan Godiawala filed Vakatanama for Respondent.

List the matter on 07.02.2018.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 21st day of December, 2017.